

12.02 hrs.

PAPERS LAID ON THE TABLE

ADMINISTRATIVE REPORTS OF CENTRAL SILK BOARD

**The Minister of Industry (Shri Manubhai Shah):** Sir, I beg to lay on the Table a copy of each of two Half-Yearly Administrative Reports of the Central Silk Board for the period from 1st October, 1957 to 31st March, 1958 and 1st April, 1958 to 30th September, 1958. [Placed in Library, See No LT-1069/58.]

REPORTS OF TARIFF COMMISSION

**Shri Manubhai Shah:** Sir, I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:

- (i) Report (1958) of the Tariff Commission on the continuance of protection to the Caustic Soda and Bleaching Powder Industry.
- (ii) Government Resolution No 32(2)-T.R./58 dated the 29th November, 1958. [Placed in Library, See No. 1070/58.]
- (iii) Report (1958) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.
- (iv) Government Resolution No. 11(1)-T.R./58 dated the 29th November, 1958. [Placed in Library, See No. LT-1071/58.]

AMENDMENTS TO COMPANIES (CENTRAL GOVERNMENT'S GENERAL RULES AND FORMS).

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** Sir, I beg to lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956, a copy of each of the following Notifications making certain further amendments to the

Companies (Central Governments) General Rules and Forms, 1956:—

- (i) G.S.R. No.1026 dated the 1st November, 1958.
- (ii) G.S.R. No.1108 dated the 22nd November, 1958 [Placed in Library. See No. LT-1072/58].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
THIRTY-FIRST REPORT

**Sardar Hukam Singh: (Bhatinda):** Sir, I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

ELECTION TO COMMITTEE

RAJGHAT SAMADHI COMMITTEE

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** Sir, I beg to move:

That in pursuance of clause (d) of sub-section (1) of Section 4 of the Rajghat Samadh. Act, 1951, as amended by the Rajghat Samadhi (Amendment) Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rajghat Samadhi Committee subject to the other provisions of the said Act

**Mr. Speaker:** I will put this to the vote of the House, but in view of what transpired yesterday regarding disqualification of hon. Members, I would suggest that whenever any hon. Minister moves that any hon. Member of Parliament should serve on any committee outside the Parliament he should also state whether that will entail any disqualification. I would like that in the margin it may be noted whether there is any disqualification to be incurred or no disqualification is to be incurred. Then it will improve the situation and hon. Members will get to know what exactly is the position.